

Case No.
FIR no. 46/19
PS (EOW)
U/s 471/120B IPC
State vs. Awanish Kumar Mishra

23.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Jama Talashi filed by the applicant/accused Awanish Kumar Mishra.

Present: Sh. Deepak Kumar, Ld. APP for the State.

Sh. Abhay Singh, Ld. Counsel for applicant.

It is submitted by the Ld. Counsel that in the light of reply filed by the IO, he be permitted to withdraw the application under consideration.

In view of the submissions made by the Ld. Counsel, the application is dismissed as withdrawn.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
23.09.2020

FIR no. 114/2020
PS' Crime Branch m
State vs. Raja Saifi
U/s 25/54/59 Arms Act.

23.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Raja Saifi.

Present: Ld. APP for State.

Sh. Ritesh Bahri, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 13.08.2020. That the recovery has already been effected. That nothing more is to be recovered in this case. That only the police officials are the witnesses in this case. That due to Covic-19 situation, there would be delay in the investigation and also in the trial of the case. That the applicant is sole bread earner of his family and is having small children to look after.

The application is opposed by the Ld. APP for the State on the grounds that various arms were recovered from the possession of the applicant/ accused. That the allegations are serious in nature.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 15,000/- with one surety in the like amount with the following conditions:

1. to join the investigation as when directed/ desired by the IO/ SHO
2. not to repeat the same offence.

Application is disposed off accordingly.

Copy of order be given dasti.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
23.09.2020

E-FIR no. 017908/2020
PS Pandav Nagar
State vs. Unknown
U/s 379 IPC

23.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle i.e. Motor Cycle (Passion-Pro) bearing no. DL 3SBQ 6206 on superdari to the applicant Rakesh Kumar Kapoor.

Present Ld. APP for the State.

None for the applicant.

In the light of the reply/ no objection given by the IO, and law laid down by the Hon'ble High Court of Delhi in case titled as **"Manjit Singh vs. State" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
23.09.2020

Case No.
FIR no. 366/2020
PS Kalyanpuri
State vs. Ajay
U/s 25/54/59 Arms Act.

23.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Ajay.

Present: Ld. APP for State.

Sh. Rajiv Sharma, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 09.09.2020. That he is innocent and has been falsely implicated in this case. That the recovery is planted one. That the accused is with clean antecedents.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
23.09.2020

Case No.
FIR no. 546/19
PS Kalyanpuri
State vs. Vishal
U/s 392/411 IPC

23.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Vishal.

Present: Ld. APP for State.

Sh. Ranvir Singh, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

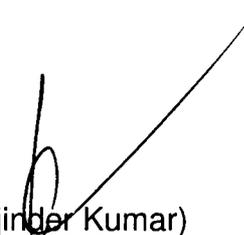
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 06.12.2019. That he is innocent and has been falsely implicated in this case. That he belongs to labour class.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
23.09.2020